

**Disclosure of Assets by Justice Ranjan Gogoi, Judge, Supreme Court of India  
in terms of the Resolution adopted in the Full Court Meeting held on May 7, 1997.**

Items	Description	Particulars/Value		Remarks
		(A) Self	(B) Spouse	
Landed Property	<ul style="list-style-type: none"> <li>• Flat</li> <li>• Building</li> <li>• Other landed Property</li> </ul>	<p align="center">Nil</p> <p align="center">Nil</p> <p>Purchased a plot of land measuring 1 Katha 10 Lessa at Beltola in Guwahati in the year 1999 for Rs.1.10 lakhs. The market value of the same, as on date, may be around 10 lakhs.</p>	<p align="center">Nil</p> <p align="center">Nil</p> <p align="center">Nil</p>	Self acquired.
Securities and Investments	<ul style="list-style-type: none"> <li>• Shares &amp; Mutual Funds</li> <li>• Bank Accounts</li> </ul> <p>Fixed Deposits Bonds Debentures</p>	<p align="center">Nil</p> <p>(a) Rs.5.50 lakhs in State Bank of India, Guwahati High Court Branch, Guwahati.</p> <p>(b) Rs. .... in Punjab &amp; Sind Bank, Rajgarh Branch and Fancy Bazar Branch, Guwahati (A/c not operated - Minimum balance maintained)</p> <p>(c) Rs.1.00 lakh (one lakh in balance) in State Bank of Patiala, High Court Branch, Chandigarh</p> <p>(d) Recently opened an S.B. Account in UCO Bank, Supreme Court Branch, New Delhi.</p> <p>(a) Fixed Deposits of the face value of about Rs.16 lakhs which will be maturing on different dates</p>	<p align="center">Nil</p> <p align="center">-</p> <p>Rs. .... in Punjab &amp; Sind Bank, Rajgarh Branch and Fancy Bazar Branch, Guwahati (A/c not operated - Minimum balance maintained)</p> <p align="center">-</p>	<p>Proceeds of LIC policy (mentioned below) at maturity.</p> <p align="center">-</p> <p align="center">-</p> <p>In my name as well as in the name of my wife and children</p>

	<ul style="list-style-type: none"> <li>• PPF</li> </ul>	<p>in the next few years and the maturity amount will be about 18-19 lakhs (approx.)</p> <p>(b) One L.I.C. Policy of Rs.5 lakhs taken out in 1999</p>	-	Matured. Proceeds deposited in SBI. A/c in Guwahati High Court Branch, as mentioned above.
Other assets/ Movables	<ul style="list-style-type: none"> <li>• Jewellery</li> </ul>	Nil	(a) Having about 15 Tolas (150 gms approx) since marriage.	No addition
	<ul style="list-style-type: none"> <li>• Vehicles</li> </ul>	Nil	(b) Purchased jewellery worth Rs.1.6 lakhs in anticipation of marriage of the children. The money came from premature encashment of a Fixed Deposit of Rs.3.00 lakhs	No vehicle
Liabilities	<ul style="list-style-type: none"> <li>• Loans</li> <li>• Mortgages</li> <li>• Overdrafts</li> <li>• Unpaid bills</li> <li>• Any other Liabilities</li> </ul>	<p>Nil</p> <p>Nil</p> <p>Nil</p> <p>Nil</p> <p>Nil</p>	<p>Nil</p> <p>Nil</p> <p>Nil</p> <p>Nil</p> <p>Nil</p>	Nil

[Statement of Assets as on 14<sup>th</sup> April, 2012]

### Additional Information

- (i) The plot of land admeasuring 1 Katha 10 Lessa mentioned in the statement of assets filed earlier has been transferred by Sale Deed dated 6<sup>th</sup> June, 2018 executed at Guwahati in favour of one Shri Manish Das son of late Shri Mohit Das resident of Bhetapara, P.O. Beltola, Guwahati-28 for a consideration of Rs.65,00,000/- (Rupees Sixty Five lakh only) out of which 1 % (one per cent) i.e. Rs.65,000/- (Rupees Sixty Five thousand) has been deducted by the purchaser on account of TDS.
- (ii) Land admeasuring 8.3 Are along with Assam Type House (since demolished) standing on Dag 390 K.P. Patta - 1938 village Japorigog Mouza Beltola, District Kamrup, Guwahati in possession and occupation of Hon'ble Mr. Justice Ranjan Gogoi since 1978 has been transferred to His Lordship and His Lordship's wife Smt. Rupanjali Gogoi by His Lordship's mother Smt. Shanti Gogoi by registered deed of gift dated 10<sup>th</sup> June, 2015.